

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 21/09 held on 26.08.2008.

The Meeting No. 21/09 of Norms Committee-II was held on 26.08.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A. K. Mishra, Asst IA	M/o Steel
3.	Shri R. D. Choudhary, Addl. Director	MIT
4.	Shri B. D. Ghosh, Jt. IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

	Case No.:1/21/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00312/AM09/	RLA File :09/24/040/00610/AM08/	Lic.No/Date:0910034907 04.08.2008	Defer Date:
1	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

	Case No.:2/21/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00313/AM09/	RLA File :03/94/040/00132/AM09/	Lic.No/Date:0310481240 05.08.2008	Defer Date:
2	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

	Case No.:3/21/81-ALC2/2008	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00314/AM09/	RLA File :31/24/040/00121/AM09/	Lic.No/Date:3110034719 05.08.2008	Defer Date:
3	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

	Case No.:4/21/81-ALC2/2008	Party Name:VEGA CONTROLS PVT.LTD	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00315/AM09/	RLA File :31/21/040/00170/AM09/	Lic.No/Date:3110034720 05.08.2008	Defer Date:
4	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

5	Case No.:5/21/81-ALC2/2008	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:21/81- ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00316/AM09/	RLA File :07/21/040/00464/AM09/	Lic.No/Date:0710058899 06.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

6	Case No.:6/21/81-ALC2/2008	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:21/81- ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00317/AM09/	RLA File :07/24/040/00231/AM09/	Lic.No/Date:0710058903 06.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

7	Case No.:7/21/81-ALC2/2008	Party Name:REGALIA LAMINATES	Meet No/Date:21/81- ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00318/AM09/	RLA File :05/24/040/00287/AM09/	Lic.No/Date:0510225073 07.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The committee observed that this case pertains to plastic NC and decided to transfer the case to NC-VII.			

8	Case No.:8/21/81-ALC2/2008	Party Name: SUPER IMPEX.	Meet No/Date: 21/81-ALC2/2008 26.08.2008	Status: Case Added
	HQ File :01/81/050/00319/AM09/	RLA File :03/95/040/00269/AM09/	Lic.No/Date: 0310481717 07.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

9	Case No.:9/21/81-ALC2/2008	Party Name: ITW INDIA LIMITED	Meet No/Date: 21/81-ALC2/2008 26.08.2008	Status: Case Added
	HQ File :01/81/050/00320/AM09/	RLA File :09/24/040/00096/AM09/	Lic.No/Date: 0910034958 07.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

10	Case No.:10/21/81-ALC2/2008	Party Name: KDDL LTD.,	Meet No/Date: 21/81-ALC2/2008 26.08.2008	Status: Case Added
	HQ File :01/81/050/00321/AM09/	RLA File :07/24/040/00210/AM09/	Lic.No/Date: 0710058937 07.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

11	Case No.:11/21/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00322/AM09/	RLA File :34/24/040/00085/AM09/	Lic.No/Date:3410022053 08.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

12	Case No.:12/21/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00323/AM09/	RLA File :31/24/040/00129/AM09/	Lic.No/Date:3110034801 08.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

13	Case No.:13/21/81-ALC2/2008	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00324/AM09/	RLA File :07/24/040/00187/AM09/	Lic.No/Date:0710058952 08.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

14	Case No.:14/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00325/AM09/	RLA File :03/95/040/00422/AM09/	Lic.No/Date:0310481936 08.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

15	Case No.:15/21/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00326/AM09/	RLA File :03/95/040/00406/AM09/	Lic.No/Date:0310481947 08.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

16	Case No.:16/21/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00327/AM09/	RLA File :05/24/040/00292/AM09/	Lic.No/Date:0510225482 13.08.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

17	Case No.:17/21/81-ALC2/2008	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00328/AM09/	RLA File :07/24/040/00238/AM09/	Lic.No/Date:0710059069 13.08.2008	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.				

18	Case No.:18/21/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00329/AM09/	RLA File :07/24/040/00216/AM09/	Lic.No/Date:0710059071 13.08.2008	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.				

19	Case No.:19/21/81-ALC2/2008	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00330/AM09/	RLA File :07/24/040/00233/AM09/	Lic.No/Date:0710059073 13.08.2008	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.				

	Case No.:20/21/81-ALC2/2008	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00331/AM09/	RLA File :34/24/040/00068/AM09/	Lic.No/Date:3410022089 14.08.2008	Defer Date:
20	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

	Case No.:21/21/81-ALC2/2008	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00332/AM09/	RLA File :09/24/040/00181/AM09/	Lic.No/Date:0910035080 14.08.2008	Defer Date:
21	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

	Case No.:22/21/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00333/AM09/	RLA File :07/24/040/00240/AM09/	Lic.No/Date:0710059115 14.08.2008	Defer Date:
22	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

	Case No.:23/21/81-ALC2/2008	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:21/81-ALC2/2008 26.08.2008	Status:Case Added
	HQ File :01/81/050/00334/AM09/	RLA File :35/24/040/00006/AM09/	Lic.No/Date:3510024439 18.08.2008	Defer Date:
23	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

PART –AR-

Case No. AR 25	M/S U.M.Cables Ltd.Kolkata
Meeting No.21/81	F.No.01/81/50/557/AM08/DES-II
Dated: 26-08-2008	Advance Licence No.0210102351 dt. 12-07-2007
	RLA F.No.02/24/40/123/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 30.09.2008.

PART –C-

Case No. C - 13	Pitti Laminations Ltd., Hyderabad
Meeting No.21/81	F.No.01/81/162/0041 /AM098/DES-II
Dated: 26-08-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 21/81 held on 26.08.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.09.2008: -

1. The copies of the drawings Nos. 41D736095G1 for stator stampings and No. 84C520991G1 for rotor stampings as mentioned in the shipping bills furnished by you may be furnished.
